NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB)NO. 22/Chd/HRY/2018

Under Section 9 of the Insolvency and Bankruptcy Code, 2016

In the matter of:

RMD Kwikform India Private LimitedApplicant-Operational Creditor Versus

VEISUS

POSCO Engineering & Construction India Pvt. Ltd.

...Respondent-Corporate Debtor

Present: Mr. Sidhant Kaushik, Advocate for applicant-operational creditor.

None for the respondent-Corporate Debtor.

Learned counsel for the petitioner submits that copy of this petition was sent to the respondent-corporate debtor in terms of Rule 6 (2) of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 as is evident from the postal receipt placed as Annexure-III (Page 929). The learned counsel has also handed over copy of tracking report showing that the article was delivered on 15.01.2018. The same be taken on record.

Notice of this petition to the respondent-corporate debtor for 01.03.2018 to show cause as to why this petition be not admitted. The applicant-operational creditor to collect notice from the Registry of the Tribunal and send the same immediately to the respondent-Corporate Debtor by Speed Post by attaching therewith the copy of petition and entire paper book and also at the email address of the corporate debtor available on the master data. It is directed in the notice that the reply/objections by the respondent, if any, be filed at least three days before the date fixed with copy advance to the counsel opposite. Affidavit of service of authorised representative supported

by postal receipt and tracking report be filed at least three days before the date fixed.

Sd/-(Justice R.P. Nagrath) Member (Judicial)

February 01, 2018